

PREMIUM CAPITAL MARKET AND INVESTMENTS LIMITED
CIN: L67120MP1992PLC007178

REGISTERED OFFICE: 401- Starlit Tower 29- Y.N. Road, Indore, Madhya Pradesh, India, 452003
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Open offer for acquisition of up to 17,04,000 (Seventeen Lakh Four Thousand) fully paid-up equity shares of face value of ₹10.00 each (“Equity Shares”), representing in aggregate 26.00% (twenty six percent) of the total issued, fully paid-up and voting share capital of PREMIUM CAPITAL MARKET AND INVESTMENTS LIMITED (“Target Company”) from the public shareholders of the Target Company by Suman Nandi (Acquirer) at an offer price of ₹6.40/- (Six Rupees Forty Paise Only), with an intention to acquire control over the Target Company, pursuant to and in compliance with Regulation 4 and applicable provisions of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, and subsequent amendments thereof (the “SEBI (SAST) Regulations”) (the “Open Offer” or “Offer”).

This advertisement (“Offer Opening Public Announcement”) in accordance with Regulation 18(7) of the SEBI (SAST) Regulations and Corrigendum to Detailed Public Statement is being issued by Interactive Financial Services Limited (The “Manager to the Offer”) on behalf of Suman Nandi (Acquirer) in respect of the open offer to the Equity Shareholders of PREMIUM CAPITAL MARKET AND INVESTMENTS LIMITED (hereinafter referred as the “Target Company”). This Pre Offer Advertisement cum Corrigendum should be read in conjunction with the (a) Public Announcement Dated Monday, September 22, 2025 (“PA”); (b) Detailed Public Statement (“DPS”) which was published in all editions of Financial Express (English and Gujarati), Jansatta (Hindi) all editions, Swadesh (Hindi) (Indore edition) and Pratahkal (Marathi) (Maharashtra edition) On Sunday, September 28, 2025; (c) Draft Letter of Offer dated Tuesday October 7, 2025 (DLOF); (d) Letter of Offer along with Form of Acceptance-Cum-Acknowledgement dated Friday, January 09, 2026 (LOF).

This Advertisement cum Corrigendum is being published in all newspapers in which the DPS was published.

The capitalised terms used in this Pre-Offer Advertisement cum **Corrigendum** have the meaning assigned to them in the LOF, unless otherwise specified.

- The Offer Price is being ₹6.40/- (Six Rupees Forty Paise Only) per Equity share of the Target Company, payable in cash in accordance with Regulation 9(1) of SEBI (SAST) Regulations. There has been no revision in the Offer Price.
- The Committee of the Independent Directors of the Target Company (“IDC”) published its recommendations on the Offer on Monday, January 12, 2026 in the same newspapers where the DPS was published. Based on the review, IDC Members believe that the Offer is fair and reasonable in line with the SEBI (SAST) Regulations, 2011.
- The offer is not a competing offer in terms of the Regulation 20 of SEBI (SAST) Regulations, 2011. There was no competing offer to the Offer and the last date for making such competing offer has expired. The offer is not conditional upon any minimum level of acceptance in terms of Regulation 19 of SEBI (SAST) Regulations, 2011.
- The dispatch of the Letter of Offer to all the Public Shareholders of the Target Company holding Equity Share on the Identified Date i.e. Friday, January 2, 2026 has been completed through Registered post on Friday, January 9, 2026 and E-mail on Friday, January 9, 2026. The Identified Date was relevant only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer was to be sent. It is clarified that all the Holders (registered or unregistered) of Equity Shares (except the Acquirers, PAC and Promoters) are eligible to participate in the Offer any time during the Tendering Period.
- Please note that a copy of Letter of Offer (including Form of Acceptance cum acknowledgement along with Form SH-4 Securities Transfer Form) is also available on website of SEBI at (www.sebi.gov.in), BSE at www.bseindia.com, Manager to the offer at www.ifinservices.in, Target Company at www.premcapltd.com and Registrar to the offer at www.ankitonline.com from which the public shareholders can download/print the same. Further in case of non-receipt/non-availability of the Form of Acceptance cum acknowledgment, the application can be made on plain paper along with the following details and to be sent to Registrar to the offer:

- In case of physical shares: Name, address, distinctive numbers, folio nos. number of shares tendered/withdrawn.
- In case of dematerialized shares: Name, address, number of shares tendered/withdrawn, DP name, DP ID, Beneficiary account no. and a photocopy of delivery instruction in “off market” mode or counterfoil of the delivery instruction in “off market” mode, duly acknowledged by the DP in favour of the Depository Escrow Account.

The Procedure for tendering Equity Shares in the Offer are as below:

a) In case the shares are held in physical form:

Public Shareholders holding Equity Shares in physical form may participate in the Open Offer through their respective Selling Broker by providing the relevant information and documents as mentioned in paragraph 8.1.16 (page 26) of the LoF.

b) In case the shares are held in demat form

Public Shareholders who desire to tender their Equity Shares in the electronic / dematerialized form under the Offer would have to do so through their respective Selling Brokers by giving the details of Equity Shares they intend to tender under the Offer and as per the procedure specified in paragraph 8.1.15 (page 26) of the LoF.

Public Shareholders can send/deliver the Form of Acceptance cum acknowledgement duly signed along with all the relevant documents at registered office of the Registrar (Ankit Consultancy Private Limited) at 60, Electronic Complex, Pardeshipura, Indore (M.P.) 452010, India during the working hours on or before the date of closure of the Tendering period in accordance with the procedure as set out in Letter of Offer. For further details, the Public Shareholders are requested to refer to Part 8 titled “Procedure for Acceptance and Settlement” on page 24 of the LoF.

- In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the draft Letter of Offer was filed to SEBI on October 7, 2025. The Final Observations received from SEBI dated Wednesday, December 31, 2025 bearing reference no I/1557/2025 in terms of Regulation 16(4) of the SEBI (SAST) Regulations.

7. Material updates since the date of the Public Announcement:

There are no material updates in relation to this open offer since the date of **Public Announcement**

- As on the date of the Letter of Offer, to the best of the knowledge and belief of the Acquirers and PAC, there are no statutory or other approvals required to acquire the Equity Shares by the Acquirers along with the PAC validly tendered pursuant to this Open Offer. However, in case of any statutory approvals are required or become applicable prior to completion of the Offer, the Offer would be subject to the receipt of such statutory approvals.

9. Revised Schedule of Activity is as follow:

Activity	Tentative Schedule		Revised Schedule	
	Day	Date	Day	Date
Date of Public Announcement	Monday	September 22, 2025	Monday	September 22, 2025
Date of publishing of Detailed Public Statement	Monday	September 29, 2025	Monday	September 29, 2025
Last date of filing Draft Letter of Offer with SEBI	Tuesday	October 7, 2025	Tuesday	October 7, 2025
Last date for public announcement for competing offer(s)	Thursday	October 23, 2025	Thursday	October 23, 2025
Last date for receipt of comments from SEBI on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager)	Thursday	October 30, 2025	Wednesday	December 31, 2025
Identified Date	Monday	November 3, 2025	Friday	January 2, 2026
Date by which Letter of Offer to be dispatched to the Shareholders	Tuesday	November 11, 2025	Friday	January 9, 2026
Last date for upward revision of the Offer Price and/or the Offer Size	Monday	November 17, 2025	Thursday	January 15, 2026
Last date by which the committee of Independent Directors of the Target Company shall give its recommendations	Friday	November 14, 2025	Wednesday	January 14, 2026
Advertisement of schedule of activities for Open Offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchanges and Target Company at its registered office	Monday	November 17, 2025	Thursday	January 15, 2026
Date of Commencement of Tendering Period (Offer Opening Date)	Tuesday	November 18, 2025	Friday	January 16, 2026
Date of Expiration of Tendering Period (Offer Closing Date)	Monday	December 01, 2025	Friday	January 30, 2026
Last date of communicating of rejection / acceptance and payment of consideration for accepted tenders / return of unaccepted shares	Monday	December 15, 2025	Friday	February 13, 2026
Issue of post offer advertisement	Monday	December 08, 2025	Friday	February 6, 2026
Last date for filing of final report with SEBI	Monday	December 22, 2025	Monday	February 23, 2026

The changes above in Revised Schedule of Activity, wherever appeared in DPS published on Sunday, September 28, 2025 should be read accordingly.

10. Other Information:

- The Acquirers and PAC accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum and also for the fulfillment of their obligations laid down in the SEBI SAST Regulations.
- A copy of this Offer Opening Public Announcement cum Corrigendum shall also be available on the SEBI website at www.sebi.gov.in.

ISSUED BY THE MANAGER TO THE OFFER:	
	INTERACTIVE FINANCIAL SERVICES LIMITED
	Address: 508, Fifth Floor, Priviera, Nehru Nagar, Manekbag, Ahmedabad - 380015, Gujarat, India
	Tel No.: + 079 49088019
	(M): +91-9898055647
	Web Site : www.ifinservices.in
	Email : mbd@ifinservices.in
	Contact Person: Ms. Jaini Jain SEBI Reg No : INM000012856

FOR AND ON BEHALF OF ACQUIRERS:

Place: Indore

Suman Nandi

Date: January 14, 2026

(Acquirer)